

## NOTICE

Advocate and Parties appearing in Person are hereby informed that the matters which are ready for listing, as of today, will be listed as per the details given below:

<b>S. No</b>	<b>Matter No.</b>	<b>Cause Title</b>	<b>DFR No. &amp; Date</b>	<b>Defect cured on</b>	<b>Caveat (if any)</b>	<b>To be listed on</b>
<b>01.</b>	<b>IA 524/18 in DFR No. 1231/18</b> (IA 524/18 – Delay in filing)	M/s. Dhursar Solar Power Pvt. Ltd. Vs. Rajasthan Electricity Regulatory Commission & Ors.	1231/2018 Dated 04/04/2018	23/04/2018	<b>Caveat filed on 07/11/2017 (Caveat Expired)</b>	<b>08/05/2018</b> <b>Court-II</b>
<b>02.</b>	<b>DFR 1151/2018 (For Maintainability)</b>	Chandrapur Super Thermal Power Station Vs. Bureau of Energy Efficiency & Anr.	1151/2018 Dated 28/03/2018	27/04/2018		<b>08/05/2018</b> <b>(At the request of Ld. Counsel)</b> <b>Court-II</b>
<b>03.</b>	<b>IA 527/18 &amp; IA 529/18 &amp; IA 528/18 in DFR No. 777/17</b> (IA 527/18 – for early hearing & IA 529/18 – Delay in re-filing & IA 528/18 - Delay in filing)	BEML Limited Vs. Karnataka Electricity Regulatory Commission & Ors.	777/2017 Dated 03/03/2017	27/04/2018		<b>09/05/2018</b> <b>Court-II</b>

**Dated: 03/05/2018**

**By Order**  
**Sd/-**  
**Dy. Registrar**